NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 6(ND)15 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE COMPANY: M/s. Raj Kumar Giri V/s. M/s. Integrated Envirotech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Anima Gam & Adv. Responded Diff

1. Shury Clattly ADV PETITIONER Stally.

ORDER

The entire set of the documents submitted by the respondents on the last date of hearing has been duly forwarded to the valuer under acknowledged of receipt.

2. A letter has been received from Punkaj Oswal & Co., Chartered Accountants, the valuer appointed in this case, enumerating various other documents required for assessment.

Contd/-....

- 3. This Bench has carefully considered the required list and has concluded that only Item No.2, i.e, the Income Tax Return with Computation and Assessment Orders, etc from the Financial Years 2009-2010 to 2012-13, may be some relevance for valuation. Other than these, we are unable to appreciate how they would be of relevance for the job entrusted to him.
- 3. Ld. Counsel for the respondent submits the Income Tax returns as per item no.2 in the letter have already been duly annexed in Volume 1. The petitioner may verify the same.
- 4. The valuer is given four weeks' time to complete the assessment.

5. To come up on 19.10.2016.

(Ina Malhotra) Member Judicial

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(R.Varadharajan) Member Judicial